ORDER OF THE REGISTRY

ORDER OF THE TRIBUNAL

Item No.20 <u>CCP No.66/2009</u> 03.05.2011

Petitioner is present in person.

Shri P.Shankaran, learned Addl. Standing counsel for Government of India representing the Respondents is also present.

The Respondents have filed Reply to the Contempt Petition stating that the directions issued by this Tribunal in its order dated 02.09.2004 in OA No.250/2002 stands duly complied with.

The Petitioner, present in person, made a representation claiming certain additional benefits, which the Respondents upon due consideration have declined. The Petitioner seeks liberty to agitate this in appropriate proceeding as per law. So far the present Contempt Petition is concerned, since the directions issued by this Tribunal having been duly complied with by the Respondents, the Contempt Petition no longer survives for consideration. The same is accordingly closed. Notices are discharged. The petitioner shall be at liberty to raise his grievances, if any, in accordance with law.

(Hriday Narain) (Dr. Administrative Member

(Dr. Dharam Paul Sharma) iber Judicial Member